

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
(IB)-866(PB)/2018

IN THE MATTER OF:

| | | |
|--|-----|----------------------|
| Edelweiss Asset Reconstruction Company Ltd | ... | Applicant/Petitioner |
| Vs | | |
| Magra Industries Ltd. | ... | Respondent |

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.

Order delivered on 14.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|-------------------|---|---|
| For the Applicant | : | Mr. Kunal Tandon, Ms. Hita Sharma, Adv. for teh Central Bank of India. Mr. Neeraj Malhotra, Sr. Adv. with Ms. Vidhisha Haritwal, Mr. Nimish Kumar and Shreya Singh, Advs. For Central Bank of India in IA-921/2022. |
| For the RP | : | Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Advs. |

ORDER

IA-921/2022

It is reported by the Ld. Sr. Counsel for the Central Bank of India who appeared and states that the subject matter of the present application is identical to a decision taken by Hon'ble NCLAT in the case *Technology Development Board Vs Anil Goel&ors. in Company Appeal (AT) (Insolvency) No.731 of 2020* dated 05.04.202 and the decision of NCLAT is now subject matter of challenge before Hon'ble Supreme Court and the order of Hon'ble NCLAT has been stayed in *Civil Appeal No.11060/2021* dated 29.06.2021.

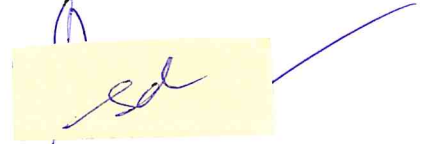
RS

In view of the above, we are inclined to adjourn this application to 17.02.2023.

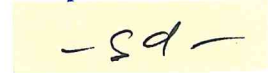
IA-1777/2022, IA-637/2022 and IA-2705/2022

Ld. Counsels for the parties appeared.

At the request list the matter for physical hearing on 05.12.2022.



**(RAMALINGAM SUDHAKAR)
PRESIDENT**



**(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)**

DIPAK- 14.11.2022